

interests of small and medium-sized units, in this particular field. May be that the National Carbons are not faced with any competition worth the name.

The Taxation Enquiry Commission has also approved of the present scheme of differentiation in favour of small industries and has suggested a periodic review of the concession so that the policy in this respect may keep in step with the changing needs of economy. In the course of such reviews, it will be examined whether the differential tariff system can be extended to any other industries.

I shall close now by repeating that the budget tries to implement the first phase of the next Five Year Plan and I am assuming that by and large the House will approve of the Plan which they now see in draft outline, and we are raising revenue only to cover the development side of the Plan and are relying in a tentative measure, shall we say, on deficit financing to a certain extent, in regard to financing the investment portion. I have allowed about one-third of the expenditure as not possibly or likely to be incurred and that we have to rely both on direct and indirect taxation for the purpose of financing that part of the Plan which is contained as expenditure in this budget. I hope, therefore, that the budget will, in due course, be approved without any material changes by the House.

PAPERS LAID ON THE TABLE

DRAFT BILL ON REORGANISATION OF STATES

3 P.M.

The Minister of Home Affairs (Pandit G. B. Pant) : I beg to lay on the Table a copy of the draft Bill on the Reorganisation of States in the form in which it is being referred to the States under article 3 of the Constitution. A copy of the draft Bill will be supplied to the Members also either today or tomorrow. [Placed in Library. See No. S—105/56]

APPROPRIATION ACCOUNTS (CIVIL) 1952-53 AND AUDIT REPORT, 1954 (PART II)

The Deputy Minister of Finance (Shri B. R. Bhagat) : I beg to lay on the COMMERCIAL APPENDIX TO APPROPRIATION ACCOUNTS (CIVIL) 1952-53 AND AUDIT REPORT, 1954

Table a copy of each of the following papers under article 151(1) of the Constitution :

(1) Appropriation Accounts (Civil) 1952-53 and Audit Report, 1954 (Part II) ; [Placed in Library. See No. S—94/56]

(2) Commercial Appendix to the Appropriation Accounts (Civil) 1952-53 and the Audit Report, 1954 [Placed in Library. See No.S—95/56]

Mr. Speaker : The House will now take up the Private Members' business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SIXTH REPORT

Shri Altekar (North Satara) : I beg to move :

"That this House agrees with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th March, 1956."

Shri Narasimhan is on his legs to speak on the Resolution on Prohibition for which there are 3 hours and 29 minutes. All the time that is available today, of course, will be taken by this Resolution, but should this Resolution come to a premature end, then there are Resolutions in the Report for which time allotted is stated therein. I commend this Report for this acceptance of the House.

Mr. Speaker : The question is :

"That this House agrees with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th March, 1956."

The motion was adopted

RESOLUTION RE. FIXING A TARGET DATE FOR PROHIBITION

Mr. Speaker : The House will now proceed with the Resolution re. Fixing a target date for Prohibition, moved by Chri C. R. Narasimhan on the 2nd March, 1956. The time allotted for the Resolution is 3½ hours. The time so far taken is only one minute. So the balance is 3 hours and 29 minutes.